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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 162/2022

NOKIA TECHNOLOGIES OY Plaintiff

Through: Mr. Pravin Anand, Ms. Vaishali Mittal, Mr. Siddhant Chamola, Mr. Nikhil Chawla Ms. Pallavi Bhatnagar and Mr. Rohin Koolwal, Advocates.

versus

VIVO MOBILE COMMUNICATION
CO., LTD & ORS.

..... Defendants

Through: Mr. Saikrishna Rajagopal, Mr. Siddhant Chopra, Ms. Julien George, Ms. Anu Paarcha, Mr. Arjun Gedhoke, Mr. Avijit Kumar, Mr. Anirudh Bhatia, Mr. Skanda Shekhar and Ms. N. Parvati, Advocates for D-1 to 3.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

% **15.03.2022**

I.A. 4162/2022 (exemption)

1. Allowed subject to all just exceptions.
2. Plaintiff shall file the originals of documents, which are in its possession, within four weeks from today.
3. Application stands disposed of.

I.A. 4163/2022 (additional documents)

4. For the reasons stated in the application, the application is allowed, subject to the Plaintiff filing the additional documents positively within a period of 30 days from today.
5. Application stands disposed of.

I.A. 4164/2022 (exemption from filing court fees)

6. For the reasons stated in the application, Plaintiff is permitted to file requisite Court Fees within two weeks from today.

7. Application is allowed and disposed of.

I.A. 4160/2022 (under Order II Rule 2 CPC) & **I.A. 4161/2022** (seeking interrogatories)

8. Issue notice.

9. Mr. Saikrishna Rajagopal, learned counsel accepts notice on behalf of Defendants No.1 to 3.

10. Reply be filed, before the next date of hearing.

11. List on 20.04.2022.

I.A. 4159/2022 (for filing confidential documents)

12. Present application has been preferred by the Plaintiff seeking the following reliefs:

“(i) Direct the Plaintiff to file before this Hon’ble Court confidential documents mentioned in paragraph 10 of this application in accordance with the terms specified in paragraph 12 of this application;

(ii) Direct that persons having access to the said documents, shall maintain the confidentiality of the said documents in accordance with the terms specified in paragraph 12 of this application;

(iii) Direct that all hearings with respect to the abovementioned confidential documents be conducted in camera and only the parties’ advocates and representatives be allowed to remain present for such hearings;”

13. Issue notice.

14. Mr. Saikrishna Rajagopal, learned counsel accepts notice on behalf of

Defendants No. 1 to 3 and submits that he has no objection to the application being allowed.

15. Accordingly, application is allowed and disposed of.

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16. Let the plaint be registered as a suit.

17. Issue summons.

18. Mr. Saikrishna Rajagopal, learned counsel enters appearance on behalf of Defendants No.1 to 3.

19. Written statement be filed within 30 days from today along with an affidavit of admission/denial of the documents of the Plaintiff.

20. Replication be filed by the Plaintiff within 15 days of the receipt of the written statement. Along with the replication, an affidavit of admission/denial of documents filed by the Defendants shall be filed by the Plaintiff.

21. Summons be issued to Defendant No.4, through all permissible modes, returnable on 19.05.2022, before learned Joint Registrar.

22. Summons shall state that the written statement shall be filed by the Defendants within 30 days from the receipt of summons. Along with the written statement, Defendants shall also file an affidavit of admission/denial of the documents of the Plaintiff.

23. Replication be filed by the Plaintiff within 15 days of the receipt of the written statement. Along with the replication, an affidavit of admission/denial of documents filed by the Defendants shall be filed by the Plaintiff. If any of the parties wish to seek inspection of any documents, the same shall be sought and given within the timelines.

24. List on 19.05.2022, before learned Joint Registrar for completion of pleadings.

I.A. 4158/2022 (under Order XXXIX Rules 1 and 2 CPC)

25. Issue notice.

26. Mr. Saikrishna Rajagopal, learned counsel accepts notice on behalf of Defendants No.1 to 3 and seeks some time to file reply.

27. Let reply be filed within a period of four weeks.

28. Notice be issued to Defendant No.4, through all permissible modes, returnable on 20.04.2022, before Court.

JYOTI SINGH, J

MARCH 15, 2022/st